

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

E.P. NO. 02 OF 2018 IN
APPEAL NO. 137 OF 2013

Dated : **31st January, 2019**

Present: **Hon'ble Mr. Justice N.K. Patil, Judicial Member**
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

T.T. Limited

...Petitioner(s)

Vs.

Tamil Nadu Generation & Distribution Corporation Ltd. & Anr....Respondent(s)

Counsel for the Petitioner (s) : Ms. Shilpi Jain Sharma

Counsel for the Respondent(s) : Mr. S.Vallinayagam
Ms. S. Amali for R-1

ORDER

The learned counsel, Ms. Shilpi Jain Sharma, appearing for the Petitioner prays for 10 days time to enable her to go through the additional affidavit filed by the first Respondent and to make submission in the matter.

Submission of the learned counsel for the Petitioner, as stated supra, is placed on record.

Time is granted to the counsel for the Petitioner to enable her to go through the additional affidavit filed by the first Respondent and to make submission, as requested.

List the matter on **15.02.2019**, as agreed by the counsel for the Petitioner and the first Respondent.

(Ravindra Kumar Verma)
Technical Member

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(Justice N. K. Patil)
Judicial Member